

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 27/10/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71001/2016-EX[DB] dated 13/10/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/318/2008	CCE MEERUT EXCISE CHOWK, UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT - 250005.
		Name and Address of Respondent
2		TRIVENI ENGG & INDUSTRIES LTD KHATAULI,,

Copy To**3 Advocate(s) / Consultant(s):**

R. KRISHNAN, ADV
 297-E, POCKET-II
 MAYOR VIHAR, PHASE-I
 DELHI-91

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

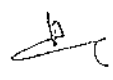
10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Guard File


 Asstt. Registrar

27-10-16

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

Appeal No.E/318/2008-EX[DB]

Arising out of Order-in-Appeal No.193-CE/MRT-I/2007 dated 30.10.2007
passed by Commissioner (Appeals), Customs & Central Excise, MEERUT-I.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy
of the Order? : Seen
4. Whether Order is to be circulated to the Departmental
Authorities? : Yes

Commissioner of Central Excise, MEERUT-I.

...APPELLANT(S)

VERSUS

M/s Triveni Engg. & Industries Ltd.

...RESPONDENT (S)

APPEARANCE:

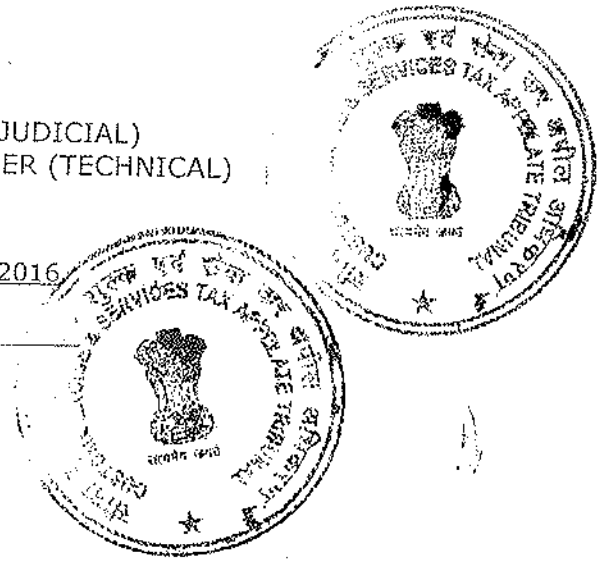
Shri D.K. Deb, Asstt. Commissioner (A.R.) for the Revenue
Shri R. Krishnan, Advocate for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 13.10.2016

FINAL ORDER NO. - 71001/2016

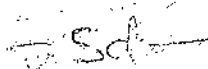


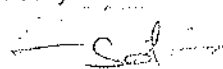
Per Mr. Anil Choudhary :

This appeal is filed by the Revenue against Order-in-Appeal No.193-CE/MRT-I/2007 dated 30.10.2007.

2. Heard the parties. The issue involved is whether Cenvat Credit Taken by the Respondent-Assessee on the basis of TR-6, Challans was a document specified subsequently for credit, the said document is held goods for taking credit.
2. We find the issue is no longer res-Integra and the same is squarely covered in favour of the respondent-assessee by coordinate Bench of this Tribunal in the case of Indian Oil Corporation Ltd. Vs. CCE, reported in 2016 (41) STR 515 (Tri. Mumbai). Accordingly, we dismiss this appeal of the Revenue..

(Pronounced in the open Court)


(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Mishra

प्रमाणित प्रति / Certified True Copy


16.11
सहायक पंजीकार / Asstt. Registrar
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

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